

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.75028 of 2019

(Arising out of Order-in-Appeal No.140/ST/RKL-GST/2018 dated 26.09.2018 passed by Commissioner(Appeals), Central GST, Excise & Customs, Bhubaneswar.)

M/s. Feegrade & Company Private Limited

...Appellant

VERSUS

Commissioner of CGST & CX, Rourkela Commissionerate

.....Respondent

APPEARANCE

Shri Debayan Dutta, Advocate for the Appellant (s)
Shri P.K.Ghosh, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)

DATE OF HEARING : 14.03.2024

DATE OF DECISION : 14.03.2024

The Appeal is allowed with consequential relief, if any, as per law. For order, see order of date in Service Tax Appeal No.75025 of 2019.

Sd/

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

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